

[Print](#)**Defective Case Register from 2026-07-22 to 2026-07-22**

Sl.NO.	Filing No	Advocate for Petitioner/Caveator	Date of objection	Defects as per S.R.
1	D-ABLAPL/21890/2026	KABIRAJ PRADHAN	2026-07-22	1. As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025, in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
2	D-CONTC/27271/2026	DILLIP KUMAR SAHOO	2026-07-22	1. Age of the petitioner nos.1 to 10 not furnished in the cause title.2. Date of order under Annexure-1 does not tally with Index.3. Welfare fee of Rs.50/- not paid in V.nama.
3	D-CONTC/24425/2026	ADV.	2026-07-22	1. Address of the Nonble C.J. not correctly furnished. 2. Annexures Numbers not exhibited in Body of the petition.
4	D-ABLAPL/21807/2026	LAMBODOR ACHARI	2026-07-22	1.As per High Notification dated.05.12.2025 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished. 2. In index, page marking not done completely. 3.1. As per standing order no 02/2026, the Original un redacted version of F.I.R copy be kept on sealed cover and photo copy of redacted version of the same be submitted for S.R there after
5	D-BLAPL/21659/2026	AMLAN SHAKTI PAUL	2026-07-22	1.As per High Notification dated.05.12.2025 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished. 2. Annexure-1 not attested
6	D-WP(C)/31805/2026	ACHYUTANANDA PATTANAIAK	2026-07-22	1. Para 8 has been marked after para 21 in page 11

7	D- CONTC/31753/2026	ADV.	2026-07-22	Code Not Indicated
8	D- CONTC/31761/2026	ADV.	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
9	D- CRLMP/19885/2026	SAILABALA JENA	2026-07-22	address of op-5 not furnished.
10	D-CRLA/17682/2026	AMIT KUMAR SAHU	2026-07-22	Name of Informant/ victim./ relatives to be redacted from annexure and kept sealed cover.
11	D- BLAPL/21541/2026	PRASANTA KUMAR SAHOO	2026-07-22	Name of the trial court in C.T. not tally with rej. order
12	D- CONTC/26893/2026	JYOTI RANJAN KHUNTIA	2026-07-22	1. Court fee of Rs.12/- not pain in V.nama.
13	D-WP(C)/30719/2026	SURESH KUMAR PANDA	2026-07-22	1. Complete address of O.P. No.9 to 17 not furnished.
14	D-WP(C)/30410/2026	ASUTOSH SAHOO	2026-07-22	Date of c.copy of award vide annex-1 not tally with Index.
15	D- CRLMP/18466/2026	AKSHAYA KUMAR SUBUDHI	2026-07-22	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Name ofPetitioner not redacted from vnama and annexure-1.Annexures be kept in cover.
16	D- ABLAPL/21787/2026	RAMAKRISHAN NAIK	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
17	D- CONTC/32699/2026	LAKSHMAN MISHRA	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1 . Synopsis and Date chart not alphabetic paginated in Index.2. Paragraph no. not furnished in declaration.
18	D-WP(C)/30985/2026	SUJAY SHANKER SINGHDEO	2026-07-22	4-AFFIDAVIT/VERIFICATION NOT PROPER. Date of Representation vide annex-5 not tally and also annex-6 with Index.Paragraph not correctly mentioned in the affidavit.
19	D- BLAPL/21998/2026	PRAMOD KUMAR ROUT	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 20-VERNACULAR CERTIFICATE NOT FURNISHED. i) Paragraph no. not correct in affidavit.ii) Annexure-4 not marked in page no. 40.
20	D- CONTC/31749/2026	ADV.	2026-07-22	Code Not Indicated
21	D- BLAPL/21718/2026	SACHIKANTA DASH	2026-07-22	14-NOT PROPERLY INDEXED. .Pending Lower Court case mentioned in C.title not tally with the Rejection order. 2.Occupation of deponent not mentioned in affidavit

22	D-CRLMP/21662/2026	SURYAKANTA DWIBEDI	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
23	D-BLAPL/21402/2026	JYOTIRMAYA SAHOO	2026-07-22	Name and Details of Victim/Informant mentioned in annexure need not be disclosed and kept in closed cover
24	D-WP(C)/30740/2026	SANDHYARANI PANI	2026-07-22	1. Date Chart not page marked. 2. Pet. not properly represented in CT and V.nama
25	D-CMP/28178/2026	MANORANJAN PADHI	2026-07-22	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. annex-1 not filed, further SR
26	D-BLAPL/21906/2026	SAPAN KUMAR LENKA	2026-07-22	Paragraphs not properly mentioned in declaration of affidavit.
27	D-WP(C)/32982/2026	DEEPTI RANJAN JENA	2026-07-22	Annexure not correctly mentioned in the petition copy.
28	D-WP(C)/32233/2026	PITAMBAR PANDA	2026-07-22	13-APPLICATION CONTAINS MORE THAN ONE PRAYER.
29	D-BLAPL/21408/2026	DEBASIS SAHOO	2026-07-22	Paragraph No. Not Correctly furnished
30	D-CRLMP/21077/2026	GHANASHYAM DASH	2026-07-22	4-AFFIDAVIT/VERIFICATION NOT PROPER. 17-REFERENCE CERTIFICATE NOT FURNISHED. 1. Paragraph no. not furnished in declaration.
31	D-BLAPL/21885/2026	SUKANTA KUMAR NAYAK	2026-07-22	1. Copy of Annexure-1 disclosing the name of Informant/Victim be kept in
32	D-CONTC/31875/2026	ADV.	2026-07-22	1. Date of order and postal receipt under Annexure-1 does not tally with para-3 and Index.
33	D-WP(C)/32626/2026	SHASHI BHUSAN JENA	2026-07-22	1. Fathers name of the petitioner 20 not furnished
34	D-WP(C)/31474/2026	TIKERAM MEHER	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
35	D-WP(C)/32630/2026	SIBA PRASAD PATI	2026-07-22	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. 1. Signature of the petitioner in V.nama does not tally with cause title.
36	D-CONTC/25837/2026	ADYASIDHI MISHRA	2026-07-22	i) Cause title of wp(c) no. 33857/2020 and postal receipt not filed. ii) For further S.R. after removal of defect.
37	D-WP(C)/30730/2026	SHIBANI SHANKAR PRADHAN	2026-07-22	1. Pet. No.2 not properly represented in CT.
38	D-WPCRL/14580/2026	SAPAN KUMAR LENKA	2026-07-22	.Subject Code Not Furnished .
39	D-BLAPL/21594/2026	ADHIRAJ MOHANTY	2026-07-22	i) As per standing order unredacted copy of annexure-1 be kept in sealed cover.ii) D-BLAPL no. be mentioned on the sealed cover.

40	D-BLAPL/21727/2026	PRAMOD KUMAR BOHIDAR	2026-07-22	1. Address and Fathers name of the petitioner not furnished in v.nama.
41	D-WP(C)/30942/2026	NITYABRATA BEHURIA	2026-07-22	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
42	D-ABLAPL/21634/2026	SURYAKANTA DWIBEDI	2026-07-22	Paragraphs not properly mentioned in declaration of affidavit.
43	D-ABLAPL/21893/2026	KARUNAKAR GAYA	2026-07-22	1. As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025, in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
44	D-WP(C)/31037/2026	BASUDEV BARIK	2026-07-22	4-AFFIDAVIT/VERIFICATION NOT PROPER. 11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Paragraph not mentioned in the affidavit.Page 15 not neat.
45	D-WP(C)/30999/2026	AMITABH MISHRA	2026-07-22	4-AFFIDAVIT/VERIFICATION NOT PROPER. 11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED Page 56 not neat.Paragraph not mentioned in the affidavit.
46	D-ABLAPL/21632/2026	SATYA NARAYAN MISHRA 4	2026-07-22	Page No.13 not legible.
47	D-WP(C)/30949/2026	SALYADU ANIL KUMAR DORA	2026-07-22	.Receipt Showing Serv.copy To cg not Filed.
48	D-ABLAPL/21907/2026	SATYA SHIVA DASH	2026-07-22	1. As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025, in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 2. PS case year in prayer not correct.
49	D-BLAPL/21593/2026	MAHES DAS	2026-07-22	i) Page no.12 and 13 not legible.
50	D-WP(C)/30739/2026	SHIBANI SHANKAR PRADHAN	2026-07-22	1. Occupation of Deponent not mentioned.

51	D-WP(C)/30875/2026	DEBENDR KUMAR SAHOO, AGA	2026-07-22	1. In both the affidavit, sl no 3 information not furnished. 2.Paragraph 8 of the writ petition not filled 2..Receipt Showing Serv.copy To cg not Filed.
52	D-CONTC/27595/2026	ADV.	2026-07-22	1. Paragraph no. not correctly furnished in the petition.
53	D-WP(C)/31226/2026	GOPAL PRASAD JENA	2026-07-22	Ann.9 not marked.
54	D-WP(C)/30880/2026	DEBENDRA KUMAR SAHOO, AGA	2026-07-22	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. 1. Paragraph 8 of the writ petition not filled. 2. Information on. Sl no 3 of the both affidavit not furnished
55	D-BLAPL/21186/2026	DHANANJAYA MUND	2026-07-22	P.S.Case No. not mentioned in Rejection Order
56	D-WP(C)/31949/2026	NALINI KANTA DASH	2026-07-22	1.S.A. number not correctly furnished in cause title.
57	D-WP(C)/31039/2026	ABHILASH MISHRA	2026-07-22	4-AFFIDAVIT/VERIFICATION NOT PROPER. Name of the father not tally with affidavit and cause title.
58	D-CONTC/27524/2026	ADV	2026-07-22	1. After page no.11 not marked
59	D-WP(C)/30725/2026	BIKRAM CHANDRA GHADAI	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Letter No. mentioned in Ann.4 of Index and para 8 not correct. 2. Age of Pet. left blank in V.nama. 3. Name of Husband of Pet. in CT and V.nama not tally
60	D-CRLMC/17157/2026	SOUBHAGYA KUMAR DASH	2026-07-22	1.Name of the school and relatives of the Victim to be redacted in deposition under Anneure-2.
61	D-WP(C)/32614/2026	GOPAL PRASAD JENA	2026-07-22	Page nos 21 to 33 marked twice.
62	D-WPCRL/13826/2026	MANOJ KUMAR MOHANTY	2026-07-22	.Subject Code incorrectly Mentioned
63	D-WP(C)/31695/2026	AMBIKA PRASAD MISHRA	2026-07-22	1. Age of the Deponent in affidavit not tally with Declaration. 2. Schedule-II dated not correctly furnished Sl. no.8 in Index and page no.7.
64	D-ABLAPL/21914/2026	RAKESH KUMAR MALLICK	2026-07-22	1. As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025, in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to

				be furnished. 2. Address of deponent in CT and Affidavit not tally.
65	D- CONTC/31769/2026	ADV.	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
66	D- CONTC/27529/2026	ADV	2026-07-22	1. No.of WP(C) under Annexure-1 does not tally with Index,Date chart and para-2 of the petition.
67	D- ABLAPL/21904/2026	JNYANANANDA PANDA	2026-07-22	1. As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025 in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 2. Ann.1 not mentioned in petition.
68	D- BLAPL/21660/2026	AMLAN SHAKTI PAUL	2026-07-22	1.As per High Notification dated.05.12.2025 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished. 2. In declaration under affidavit, no. of paragraphs wrongly furnished
69	D- CRLMP/18719/2026	APURBA DAS	2026-07-22	31-As per standing order the details of victim/informant shall not be mentioned in the petition. put up SR after redacting name of victim/informant/ relatives From petition annexures
70	D- CONTC/30750/2026	ADV.	2026-07-22	i) Not correctly addressed to Honoble Chief Justice.
71	D-WP(C)/30709/2026	ASHOK KUMAR MOHANTY	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 20-VERNACULAR CERTIFICATE NOT FURNISHED. 1. Page 13 missing. 2. Ann.3 not marked and not properly page marked. 3. Ann.4 not marked. 4. OLR No. in Ann.4 of Index not correct. 5. Name of Pet.No.5 in CT not tally with signature.
72	D- BLAPL/21656/2026	HEMANTA KUMAR TRIPATHY	2026-07-22	3-AUTHENTICATION FEE IS DEFICIENT. 1.As per High Notification dated.05.12.2025 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether

				similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished. 2. H.C.B.A M.W S Rs 50/- to be paid in V.Nama
73	D-BLAPL/21929/2026	PRAVAT RANJAN BARIK	2026-07-22	In petition, Pending Lower Court case wrongly mentioned as C.T. 160/2022 instead of T.R. 160/2022.
74	D-CRLMP/19027/2026	AMIT KUMAR NATH	2026-07-22	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Rs. 50/- not paid.
75	D-BLAPL/21974/2026	JUGALA KISHORE PANDA	2026-07-22	i) Page no. 9 not legible
76	D-FAO/32240/2026	SACHIDANANDA NAYAK	2026-07-22	1. Period of Delay 19 days.I.A for condonation of delay Not Filed 2. Receipt showing the deposit of awarded amount Not Filed.
77	D-BLAPL/21782/2026	MANOJ KUMAR MALLICK	2026-07-22	1. Date of rej. order in para no.3 not tally with index.2. Name of the informant , mobile no and address reflected in the annex.1 be kept in cover.
78	D-WP(C)/31931/2026	SUBHANKAR ROUT	2026-07-22	1. Annexure -5 wrongly mentioned in Prayer of the petition.
79	D-BLAPL/20660/2026	BIKASH KUMAR DASH	2026-07-22	Name , Details and Relatives of Victim mentioned in annexure (Page Nos.12 16 19 20 and 24)be redacted thereafter put up for SR.
80	D-ABLAPL/21902/2026	ASHOK DAS	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025 in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
81	D-WP(C)/32406/2026	RAJJEET ROY	2026-07-22	. Name of Father of the petitioner not furnished in the cause title
82	D-CONTC/30457/2026	ADV.	2026-07-22	1. CONTC Petition not properly page marked in Index.2.Date of tracking report under Annexure-2 does not tally with Index and para-4 of the petition.
83	D-CMP/32092/2026	AMIT PRASAD BOSE	2026-07-22	1.Discrepancy in the name of O.Ps No-14 20 and 30 as per Trial Court be reconciled.2.Date mentioned in the Prayer of the I.A be corrected.
84	D-WP(C)/30948/2026	ADYASIDHI MISHRA	2026-07-22	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED.

				Page 10 not neat.
85	D-BLAPL/21950/2026	JITENDRA SAMANTARAY	2026-07-22	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Name and details of Informant/victim mentioned in Annexure-1(Para-6 of pg.7-8, para-12 of pg.8 and pg.9) be redacted. 2.Redacted copy of the same be filed. 3.Non- redacted copy of FIR(Annexure-1) be kept in closed envelop. For further S.R.
86	D-WP(C)/30931/2026	NIRMAL RANJAN ROUTRAY	2026-07-22	.Subject Code incorrectly Mentioned
87	D-BLAPL/20472/2026	LOKANATH NAIK	2026-07-22	Learned Court mentioned in Cause Title and Rejection Order mismatch
88	D-WP(C)/31014/2026	SANJAY KUMAR PATRA	2026-07-22	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Page 12 not legible.
89	D-BLAPL/21783/2026	JAGABANDHU SAHU	2026-07-22	31-As per standing order the details of victim/informant shall not be mentioned in the petition. i) As per standing order unredacted copy of annexure-1 be kept in sealed cover and redacted copy of the same be filed.for further S.R.
90	D-BLAPL/21663/2026	AMLAN SHAKTI PAUL	2026-07-22	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.As per standing order no 02/2026, the Original un redacted version of F.I.R copy,Chargesheet copy and statements if any be kept on sealed cover and photo copy of redacted version of the same be submitted for S.R there after
91	D-BLAPL/21883/2026	RAMESH CHANDRA MAHARANA	2026-07-22	1. As per impugned order under Annexure-1,name of the Lower court not correctly furnished in para-7 of the petition.
92	D-ABLAPL/21837/2026	SAMARENDRA MOHANTY	2026-07-22	Receipt Showing Serv.copy To Vigilance not Filed.
93	D-ABLAPL/21901/2026	PRAVU PITYARTHI KU. PANDIT	2026-07-22	1. As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025 in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 2. Mob. No. of Informant in Page 12 point 6(j), page 13 and 14 be redacted. 3. Name of

				college in page 12 and 13 be redacted. Resubmit for SR after removal of defects.
94	D-CRLMP/20466/2026	LALITENDU MISHRA	2026-07-22	Address of op-5 to 8 not furnished.
95	D-CRLMC/21207/2026	SUSHANTA HARICHANDAN	2026-07-22	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Name of the victim /Informant need not be disclosed in connection with Annex-1 and kept in closed cover.
96	D-WP(C)/32403/2026	RAJJEET ROY	2026-07-22	1. Page no.52 not neat and legible
97	D-BLAPL/21845/2026	SHIBANI SHANKAR PRADHAN	2026-07-22	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Annexure-1 be kept in cover.
98	D-CMP/32020/2026	HRUDANANDA MOHAPATRA	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
99	D-WP(C)/31017/2026	SANJAY KUMAR PATRA	2026-07-22	4-AFFIDAVIT/VERIFICATION NOT PROPER. Paragraph not correctly mentioned in the affidavit.
100	D-ABLAPL/21791/2026	BIPLAB KUMAR DASH	2026-07-22	page mark not furnished in annex.1 and also index.
101	D-BLAPL/19315/2026	TRILOCHAN BARIK	2026-07-22	.Subject Code Not Furnished .
102	D-BLAPL/21909/2026	KIRAN PATEL	2026-07-22	i) Redacted page no. 16 not legible.
103	D-WP(C)/30663/2026	RASHMI KANTA ACHARYA	2026-07-22	1. Para 4 appearing twice. 2. Description of Ann.1 in Index and para 4 not correct.
104	D-WP(C)/31690/2026	KISHORE KUMAR MISHRA	2026-07-22	1. Application not properly addressed to the Honorable Court. 2. Name of Pet. in CT and V.nama not tally.
105	D-BLAPL/21856/2026	GURU PRASAD BEHERA	2026-07-22	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. L.A.A. fee not filed.
106	D-WP(C)/30724/2026	SHANTI RANJAN BEHERA	2026-07-22	1. Index not in proper format. 2. Annexures not marked and attested. 3. Some pages in each annexure not page marked. Resubmit for SR after compliance.
107	D-WP(C)/32977/2026	NIRANJAN LENKA	2026-07-22	.Subject Code Not Furnished .
108	D-WP(C)/32594/2026	DIBYARANJAN BARIK	2026-07-22	4-AFFIDAVIT/VERIFICATION NOT PROPER. 1.Age and name of Father of the petitioner not furnished in the cause title.2. Provision of law not properly placed on record.3. Reference Certificate not furnished.4. Paragraph no. not correctly furnished in the petition.5. Paragraph no. not correctly furnished in declaration.6.As per Index,

				Annexure-2 4 6 7 and 8 not described in the petition.7. Page nos.114 146 166 170 172 and 176 not neat and legible.
109	D-CRLMP/18859/2026	AMIT KUMAR NATH	2026-07-22	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Rs. 50/- not paid.
110	D-ABLAPL/21756/2026	DEBABRATA DAS	2026-07-22	.Names In Capital Letters Of All The Signing Advocates Not Indicated.Name Of The Filing Advocate Not In Capital Letters In The Petition
111	D-WP(C)/31229/2026	GOPAL PRASAD JENA	2026-07-22	1. Page marking of Annexures in Index not tally with documents annexed. Resubmit for SR after compliance.
112	D-CMP/30564/2026	ASHOK KUMAR MOHAPATRA	2026-07-22	Address of O.Ps No-5 to 16 mentioned in the Petition not legible.
113	D-BLAPL/21190/2026	SUMAN MODI	2026-07-22	Page No. not correctly furnished.
114	D-ABLAPL/21759/2026	DEBA KUMAR RATH	2026-07-22	Five names of Advocate mentioned in V.nama. But, only Two Advocates signed.
115	D-CRLMC/20522/2026	SOUMYA KANTA TRIPATHY	2026-07-22	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Welfare fee of Rs.50/- not paid in V.nama.2 Subject code incorrectly mentioned in Assessment slip.
116	D-CONTC/26776/2026	ADV.	2026-07-22	1. Annexure-2 not correctly page in Book mark.
117	D-BLAPL/21923/2026	SUNIL KUMAR PANDA	2026-07-22	Case pending before the Lower Court mentioned in petition not tally with Rejection order.
118	D-WP(C)/31034/2026	ABHILASH MISHRA	2026-07-22	4-AFFIDAVIT/VERIFICATION NOT PROPER. Paragraph not mentioned in the affidavit.
119	D-BLAPL/21849/2026	MANGU NANDY	2026-07-22	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Annexures be kept in cover.
120	D-CONTC/32008/2026	ADV.	2026-07-22	1. Petitioner serial number not correctly furnished in Sl. 1 of the Affidavit
121	D-WP(C)/33076/2026	NIHAL RATH	2026-07-22	4-AFFIDAVIT/VERIFICATION NOT PROPER. Serial no-4 affidavit in the I.A and also paragraph not correctly mentioned.
122	D-BLAPL/21898/2026	RABINDRA KUMAR SAHOO	2026-07-22	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED Pending Lower Court case mentioned in petition not tally with Rejection order.
123	D-BLAPL/21863/2026	GURU PRASAD BEHERA	2026-07-22	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED.

				L.A.A fee not filed.
124	D-CRLMC/21108/2026	SASMITA NANDA	2026-07-22	1. Name of the PS , PS case number and GR case number not correctly furnished in Prayer of the petition.
125	D-CRLA/21171/2026	BHABANI SHANKAR DASPARIDA	2026-07-22	1. Period of Delay 4805 days delay, Limitation petition not filed 2. Authentication fee due on the (a) Copy of Trial Court Judgement Rs 11 /- not paid 3. Paragraphs not mentioned
126	D-WP(C)/31015/2026	SANJAY KUMAR PATRA	2026-07-22	4-AFFIDAVIT/VERIFICATION NOT PROPER. Date of postal report vide annex-3 not tally with Index. Occupation not mentioned in the affidavit.
127	D-ABLAPL/21020/2026	UPASANA BAL	2026-07-22	1. As per affidavit fathers name not properly mentioned in the C.T.2. sl. nos of paragraphs not correct in declaration. 2. FIR no. in annex.1 not tally with cause title.
128	D-BLAPL/21919/2026	KURESH PRASAD DASH	2026-07-22	1. Copy of Annexure-1 disclosing the name of Informant/Victim be kept in cover.
129	D-CMP/32078/2026	PRAJNA SARITA MOHANTY	2026-07-22	23-NOMENCLATURE NOT CORRECTLY FURNISHED .
130	D-BLAPL/21768/2026	PRAVAT KUMAR NAYAK	2026-07-22	1. Name of the informant with address reflected in the petition. 2. Name of the informant reflected in the FIR be kept in cover.
131	D-WP(C)/31191/2026	PRADYUS KUMAR PARHI	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 17-REFERENCE CERTIFICATE NOT FURNISHED. 1. One blank Index page after page 9 be deleted. 2. Description of Ann.1 in Index not correct. 3. Ann.2 page 17 to 20 not properly filed.
132	D-CONTC/32373/2026	ADV.	2026-07-22	Name of the fathers not tally with affidavit and cause title.
133	D-WPCRL/20103/2026	IN PERSON	2026-07-22	.Subject Code Not Furnished .
134	D-CONTC/29428/2026	ADV.	2026-07-22	i) Name of the contemnors 4 and 5 not mentioned in cause title.
135	D-WP(C)/32830/2026	ABHIRAM SWAIN	2026-07-22	.Receipt Showing Serv.copy To cg not Filed.
136	D-WP(C)/30886/2026	DEBENDRA KUMAR SAHOO, AGA	2026-07-22	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. 1. In both the affidavit, Sl no 3 information not furnished
137	D-CONTC/27555/2026	NILAMADHAB SARKAR	2026-07-22	1.Court Fee Rs.6/- not paid 2.Reference Certificate not furnished
138	D-CRLMC/21463/2026	RAJAT KUMAR PANDA	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 31-As per standing order the details of victim/informant shall not be mentioned in the petition.

				1. Put up SR after Redacting the name of victim / Informant from the petition and Annexure. 2. Name of victim / Informant need not be disclosed in connection with Annex-1 and kept in closed cover. 3. Redacted xerox copy of Annex-1 to be filed.
139	D-TRPCRL/21958/2026	SOURAV SUMAN BHUYAN	2026-07-22	c.t case no- 393/ 26 not annexed, copy of case status to be file
140	D-ABLAPL/21894/2026	KABIRAJ PRADHAN	2026-07-22	1. As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025, in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
141	D-ABLAPL/21647/2026	MANAS KUMAR CHAND	2026-07-22	Name of the deponent mentioned in Affidavit not tally with the signature put therein.
142	D-BLAPL/21855/2026	MANGU NANDY	2026-07-22	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Name of parties not mentioned in Vnama.
143	D-BLAPL/21967/2026	ANITA DASH	2026-07-22	Name of the informant with address and mobile no. reflected in the deposition page nos. 11 and 29 be kept in cover.
144	D-CONTC/31776/2026	ADV.	2026-07-22	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
145	D-ABLAPL/21891/2026	DEBIDUTTA MOHAPATRA	2026-07-22	1. As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025, in every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 2. Pet. not properly represented in CT, Affidavit and V.nama. 3. GR case year in para 2 not correct.